



2025:DHC:3171-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 01.05.2025

+ W.P.(C) 5725/2025
TARUN LATA

.....Petitioner

Through: Mr.Ashok Kumar Sharma, Sr.
Adv. with Mr.Vikalp
Mudgal,Mr.Kshitij Mudgal,
Ms.Sakshi Gaur, Ms.Muskan
Gaur, Adv

versus

MUNICIPAL CORPORATION OF DELHIRespondent

Through: Mr.Anand Prakash, SC,
Ms.Varsha Arya, Adv.

**CORAM:
HON'BLE MR. JUSTICE NAVIN CHAWLA
HON'BLE MS. JUSTICE MINI PUSHKARNA**

NAVIN CHAWLA, J. (ORAL)

CM APPL. 26065/2025 (Exemption)

1. Allowed, subject to all just exceptions.

W.P.(C) 5725/2025

2. This petition has been filed by the petitioner, challenging the Order dated 04.03.2025 passed by the learned Central Administrative Tribunal, Principal Bench, New Delhi (hereinafter referred to as 'learned Tribunal') in O.A. No. 3031/2019, titled ***Tarun Lata v. Municipal Corporation of Delhi.***, disposing of the O.A. filed by the respondent herein in the following terms:

“4. On the other hand, learned counsel for the



respondents also points out that the decision in the case of Anita Kumari (supra) is a subject matter of challenge pending before the Hon'ble High Court of Delhi in W.P.(C) 8501/2024 dated 31.05.2024, where following order was passed:-

“11. Having considered the submissions of learned counsel for the parties and perused the records, we dispose of the application by directing that while the operation of the impugned order will remain stayed during the pendency of the present petition, the petitioner will maintain status quo qua the services of the respondent as existing today. Consequently, her services will not be dispensed with until the final disposal of the O.A. whereafter, the parties will be bound by the orders passed by the learned Tribunal/Court.”

5. In view of the same, the present matter is also disposed of in terms of the direction(s) as continued in para no. 11 above, passed by the Hon'ble High Court of Delhi in W.P.(C) 8501/2024 dated 31.05.2024, subject to outcome of the case of Anita Kumari (supra).

6. Accordingly, the OA stands disposed of. All pending MAs, if any, also stand disposed of.”

3. It is strange that the learned Tribunal has disposed of the O.A. based on the *interim* order passed by this Court in W.P.(C) 8501/2024, without even waiting for the final disposal of the said writ petition.

4. It is a matter of record that the said writ petition was dismissed by the Coordinate Bench of this Court, *vide* its Judgment dated 16.04.2025. The effect of such dismissal on the case of the petitioners has to be considered by the learned Tribunal.

5. Accordingly, we have no option but to remand the matter back to the learned Tribunal for a determination of the O.A. on merits, including consideration of the applicability of the Judgment dated

